

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF LEGAL AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO.2520
ANSWERED ON THURSDAY, THE 10 - 8 -2023**

Evening classes for LLB degree courses

2520 **Shri Neeraj Shekhar:**

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether Government/Bar Council would re-start evening classes for LLB degree courses to facilitate working class to acquire legal knowledge/degree;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the number of persons who had acquired LLB degree through evening classes, so far?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE

(SHRI ARJUN RAM MEGHWAL)

(a) to (c): The Bar Council of India (BCI) does not endorse or permit evening classes for imparting LL.B degrees, and there are valid reasons for this stance.

(i) LL.B, being a degree that enables individuals to practice law and facilitate justice delivery, should not be treated as a secondary or non-serious pursuit. The field of law involves significant responsibilities and impacts citizens' lives, making it essential to maintain high standards of education and training.

(ii) It is not possible to impart comprehensive legal education within a limited evening time frame. LL.B is a professional degree course that requires in-depth learning, practical experiences like moot courts and internships, as well

as various assessments like exams, homework, and assignments. The complexity of legal studies cannot be fully accommodated in evening classes.

(iii) If working professionals pursue an evening LL.B degree and enter the legal profession after many years of retirement from their first pursuit or job, their expertise and readiness to handle legal cases shall be questionable.

(iv) Evening classes cannot provide the necessary rigor and comprehensive training required to produce competent legal practitioners.

In light of these reasons, the Bar Council of India's decision to prohibit such classes aligns with the need to uphold the integrity and quality of legal education and to ensure that legal professionals are adequately prepared to serve their clients and the justice system effectively.

(d) There is no data available/maintained who had acquired LLB degree through evening classes.